

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.2 IN CIVIL APPEAL NO. 6077 OF 2010

ZONAL MANAGER, CENTRAL BANK OF INDIA

Appellant (s)

VERSUS

M/S. DEVI ISPAT LTD & ORS.

Respondent(s)

(With appln(s) for directions and office report)

Date: 01/04/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s)

Mr. Mukul Rohtagi, Sr.Adv.
Mr. Jaideep Gupta, Sr.Adv.
Mr. Dinesh Mathur, Adv.
Mr. Nishant Menon, Adv.for
M/S. Dua Associates,

For Applicants/
Respondent(s)

Mr. Rajiv Dhawan, Sr.adv.
Mr.K.V. Viswanathan, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr.Vikram Ganguly, Adv.
Mr. S.C. Ghosh, Adv.
Mr. Sunil Morarka, Adv.
Mr. Parijat Sinha,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned senior counsel appearing for the applicant seeks permission to withdraw I.A.No.2 application for directions with liberty to move the High Court for appropriate relief. Permission is granted. I.A. No.2 is dismissed as withdrawn accordingly.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master

Signed order is placed on the file.
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO. 2

IN

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Zonal Manager, Central Bank of India
Versus

...Appellant(s)

M/s Devi Ispat Ltd. & Ors.

...Respondent(s)

O R D E R

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.....J.
(P.SATHASIVAM)

.....J.
(Dr. B.. CHAUHAN)

New Delhi,
April 01, 2011.